(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

R.P.No.131/92

AT HYDERABAD

in

E.A.No.594/90.

XXXXXXX

Dt. of Decision: 30M97.

The Union of India, Rep. by Secretary (Estt), Petitioners/Respondents Railway Board, New Delhi & 4 others

Shri D.Gopal Rao, SC for Rlys.

Advocate **for**the Patitioners/Respon(s)
dents

Versus

Syed Basha & another

Respondents/Applicants

Shri V. Venkateswara Rao

Advocate for the Respondents/Applicants

CORAM:

THE HONTBLE MR. R. Balasubramanian : Member (A)

THE HON'BLE MR. C.J.Roy : Member (J)

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reparters or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?
- 5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Banch.)

avl/

7)

HRBS M(A). HCUR M(J).

No

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

R.P.No.131/92.in O.A.No.594/90.

Date of Order :30 · 12 · [7] 2 ·

- 1. The Union of India, Rep. by Secretary (Estt), Railway Board, New Delhi.
- 2. The General Manager, S.C.Rly., Secunderabad.
- 3. The Chief Personnel Officer, S.C.Rly., Secunderabad.
- 4. The Chief Signal & Telecom. Engineer, Secunderabad.
- 5. The Sr. Divl. Signal &
 Telecom.Engineer(Maintenance),
 Guntakal Division,
 Guntakal. .. Applicants/Respondents

Vs.

- 1. Syed Basha
- 2. N.Nagaraju

.. Respondents/Applicants

Counsel for the Applicants/ Respondents

:: Shri D.Gopal Rao, SC for R

Counsel for the Respondents/ Applicants

:: Shri V. Venkateswara Rao

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

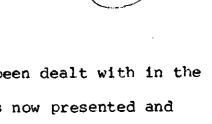
(In circulation).

This R.P. is filed to review the order dt. 30.10.92 in the O.A.

2. The review applicant has raised five grounds in sup of revising the order. It is stated that some of these grounds could not be brought to the notice of the Tribur at the time of hearing. We straightaway reject such a since the failure of the Railways to present the case properly can hardly be a plea for revision. That apart

NA/

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all the points raised herein have been dealt with in the order dt. 30.10.92. Nothing new is now presented and there is no error apparent in the judgement. The R.P. can be easily dismissed and is dismissed with no order as to costs.

led alabhane

(R.Balasubramanian)
Member(A).

(C.J.Roy) Member(J).

Dated: 30th December 1992 De Regi

Copy to:-

- Secretary (Estt.), Railway Board, Union of India, New Delhi.
- 2. The General Manager, South Central Railway, Secunderab
- 3. The Chief Personnel ^Officer, South Central Railway, Secunderabad.
- 4. The Chief Signal & Telecom, Emgineer, Secunderabad.
- The Sr. Divl, Siggal & Telecom Engineer (Maintenance), Guntakal Division, Guntakal.
- 6. One copy to Sri. D.Gopal Rao, SC for Railways, CAT, Hy
- 7. One copy to Sri. V. Venkateswara Rao, advocate, CAT, Hy-
- 8. One spare copy.

Rsm/-

